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Title: The Minister of Rural Development and Minister of Drinking Water and Sanitation laid a statement regarding status of implementation of the recommendations contained in the 8th Report of the Standing Committee on Rural Development on Demands for Grants (2010-11), pertaining to the Ministry of Drinking Water and Sanitation.

THE MINISTER OF RURAL DEVELOPMENT AND MINISTER OF DRINKING WATER AND SANITATION (SHRI JAIRAM RAMESH): I beg to lay the Statement on the status of implementation of recommendations contained in the 8th Report of the Standing Committee on Rural Development (Department of Drinking Water & Sanitation) 2009-10 in pursuance of the Direction 73A of the Hon'ble Speaker of the Lok Sabha, issued vide Lok Sabha Bulletin-Part II dated the 1st September 2004.

The Standing Committee on Rural Development (Department of Drinking Water & Sanitation) (15th Lok Sabha) examined the Demands for Grants of the Department of Drinking Water & Sanitation for the financial year 2010-11 and laid its 8th report to the Lok Sabha on 16th April, 2010. The report contained 26 recommendations.

The Department considered the report and submitted the Action Taken Replies on the comments/observations of the Committee contained in the 8th Report to the Standing Committee on Rural Development of Ministry of Rural Development, (Department of Drinking Water & Sanitation) on 16.04.2010. Out of the 26 recommendations, the Committee accepted the ATR in respect of 19 recommendations. The Committee decided not to pursue one recommendation. In respect of one recommendation, the Committee has not accepted the reply furnished by the Department. For five recommendations, final reply is awaited from the Department.

The present status of implementation of the 25 recommendations made by the Committee, i.e., excluding the recommendation not to be pursued by the committee, is indicated in the Annexure to my statement, which is laid on the Table of the House. To avoid wasting the valuable time of the House, I would request that the contents of the Annexure may be considered as read.
